

FIR No.290/20
PS. Laxmi Nagar

18.08.2020

Present: Sh. Agredeep Goel, Ld. Counsel for applicant Mohd. Nasir (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of vehicle bearing No. HR-26-EC-4866 on superdari.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Same is perused. Some more time sought by IO stating that a notice has been sent to the concerned authority and the previous owner to clarify the ownership of the above-said vehicle as both the complainant Mohd. Nasir and the alleged persons Kashif and Hammaz are claiming to be the owner thereof.

Time granted.

IO is directed to expedite the process and file report on 21.08.2020.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/18.08.2020

FIR No.290/20
PS. Laxmi Nagar

18.08.2020

Present: Sh. Agredeep Goel, Ld. Counsel for applicant Manish Kumar (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of vehicle bearing No. HR-26-EC-0657 on superdari.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Same is perused. Some more time sought by IO stating that a notice has been sent to the concerned authority and the previous owner to clarify the ownership of the above-said vehicle as both the complainant Manish Kumar and the alleged persons Kashif and Hammaz are claiming to be the owner thereof.

Time granted.

IO is directed to expedite the process and file report on 21.08.2020.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/18.08.2020

FIR No.498/18
PS. Shakarpur

18.08.2020

Present: Sh. Mohit Bhardwaj, Ld. Counsel for applicant/accused (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for change/discharge of previous surety, namely, Honey Arora and seeking permission to file fresh surety.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

Submissions heard.

Let accused be called for NDOH.

At request, put up for consideration of the present application on 19.08.2020.

Meanwhile, let the surety bonds of the new proposed surety be verified by the IO.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/18.08.2020

FIR No.122/20
PS. Laxmi Nagar
18.08.2020

Present: Sh. Atul Jain, Ld. Counsel for applicant (through video conferencing).

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the said articles mentioned in the application are not required by the police.

I have heard the applicant. Perused the record.

As per the directions of the **Hon'ble High Court of Delhi in Manjit Singh vs. State in Crl MC No. 4485/13 dated 10.09.2014**, case property may be released to the rightful owner after preparing detailed panchnama, taking photographs, valuation report and a security bond. Further, production of articles mentioned in reply of IO and seizure memo should not be insisted upon during trial and its photographs along with panchnama should suffice for the purpose of evidence.

In view of above IO/SHO is directed to release the articles as per reply of IO and seizure memo to the rightful owner on furnishing security /



indemnity bond as per valuation of said articles. Valuation shall be done prior to releasing the said articles to the rightful owner. A detailed panchnama shall be prepared after taking photographs of the said articles from all angles and the same shall be attested/countersigned by complainant as well as accused. The cost of photographs shall be borne by the rightful owner. Panchnama along with photographs and indemnity bond shall be filed in the court along with charge-sheet.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/18.08.2020